TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRA ORDINARY SECTION 3, SUB SECTION (ii)

Ministry of Finance
Department of Revenue
Central Board of Direct Taxes

New Delhi, the ,1995

- S.O. (E) In exercise of the powers conferred by sub-section (1) of section 295 of the Income-tax Act, 1961 (43 of 1961) the Central Board of Direct Taxes hereby makes the following rules further, to amend the Income-tax Rules, 1962, namely:-
 - 1.(1) These rules may be called the Income-tax (Rintenth) Rules, 1995.
 - (2) They shall come into force on the 1st day of October, 1995.
- 2. In the Income-tax Rules, 1962, in appendix II, for the From No.1 and entries relating thereto, the following Form No.1 shall be substituted, namely:--

To be filled in by the assessee in duplicate in BLOCK LETTERS	ACKNOWLED	GEMENT	Return	ITS 1 Form No. 1
Fill in the acknowledgement sheet Applicable) or "NIL" where necessar	<u>after</u> filling in the return. F ry The information given in	Please fill in every this sheet should t	item. You m	ay write "NA"(Not : in the return form:
1:Assessment: Year 1 9	- 2.PANo./GIR No.			
3 Ward/Circle/Special Range	4.Return:[or	ginal(O)/revised(R)] u/s (13	9/142/148)
5:Name				
6 Date of incorporation	- 19	7.Residence in	India* 0	8 Status*
9. Address				
	PIN		elephone:	
Income	Code Amount (Rs.)	20. <u>Inc</u>	ome	Tax
10. Income from house property	130	Tax on income	No. of the second	75.75
11.a Profit from business/profession		190	390	0
(other than 11 b)	149	Tax on balance	total income	at normal rates:
11.b Speculation profit	145	194	394	4
11.c B/f speculation loss adjusted	172	Tax and surch	arge 310	0
11.d Other b/f loss/allowance		21 Relief u/s 90/91	610	0.
adjusted		22.Tax collected /	7 A 80 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1	
11 e Deductions claimed u/ch:IV (See	page-9 of the return):	deducted at so	urce 39	
Section Code Amount Secti	<u>on Code Amount</u>	23.Advance Upto	15/6 355	5
***************************************		tax 16/6 -	15/9 356	6
		paid: 16/9 -	15/12 352	2.
		16/12	- 15/3 353	3
11.f Nature of		16/3 -	31/3 354	4
business/profession:		Tot	al 350	0
12 a Capital gains: Short term	Long term	24.Interest u/s 234	IA/	
Upto 15/6 195	197	234B/234C	314	4
16/6-15/9 196	*198	25.Self-assessme	nt and other p	re-paid taxes:
16/9-15/12 182	186	Date:	Amount 33:	3
16/12-15/3 183	187	26.Tax & interest	payable 36	0
16/3-31/3 184	188	27.Refund due, if	any 36	1
Total 153	154	28.Losses/allowar	ices to be cari	ried forward:
12 b B/f Capital loss adjusted	175	Nature of loss/allo	wance U/s	<u>Amount</u>
12 c Balance Short term	151			
capital gains: Long term	152			
13.a Income from other sources	<u>, i , i , i , i , i , i , i , i , i , i</u>	29.No. of docume		
(other than 13 b)	160	Date		the person who has
13.b Income from race horses	068		signe	ed the return 🌸 🦟
Commence of the control of the contr	178			-
14 B/f house property loss adjusted	174			
15.Gross total income	101			
6 Deductions u/ch.VI-A (See page-7				iving official
Section Code Amount Sec	tion Code Amount	Receipt No.:	Date	e:
		Name: Designation:		
		Signature:		
(m		A.O. Code:		
**************************************	200			
17 Total income (rounded off)	102	Stamp		
18.Income for rate purposes(ch.VII)	104			
19.Net agricultural income	105			

^{*} See footnotes in the return form.

FORM NO. 1

RETURN OF INCOME

[See rule 12 (1)(a) of Income-tax Rules, 1962]

Receipt No..... Date

This income-tax return form is meant for companies, other than those claiming exemption u/s 11, for complying with the requirements of section 139/142/ 148 of the Income-tax Act

- O All the items are required to be filled in If any item is not applicable to you, write NA against that. You may write NIL for any amount asked for where appropriate.
- O The amount of losses are to be shown within brackets.
- O DO NOT LEAVE ANY PART OF THE RETURN BLANK ENCLOSE A SEPARATE COMPUTATION SHEET IF THE SPACE PROVIDED IN ANY PART OF THE RETURN IS INADEQUATE, WRITING THE AGGREGATE AMOUNTS AT THE APPROPRIATE PLACE IN THAT PART
- Please go through the instructions. These will help you in filling in the return.

PART - I GENERAL INFORMATION

1.Assessment Year 1 9 -	2.PANo./GIF	(No		
3.Ward/Circle/Special Range		······································	4.Return u/s 139	9/142/148
5. If revised return, receipt no. & date of f	iling the original	No	Date	- 199
6.Name				
7 Date of incorporation		8.Reside	ence in India*	0 9.Status*
10. Office Address				
			*	PIN
11 Telephone Numbers				
12 is this the first assessment of the		15.Has the compa	ny claimed any D	ouble.
company? **		Taxation Relief		
13 is the company assessed to		(i) Under agreeme	nt with foreign co	untry **
Wealth-tax? **	(80 S A 1 S A C M	(ii) In respect of a	~ 	
14.Is the return being filed as a	· ·	agreement exis	ti kandari Mariti Marekasari -	
representative assessee? **		(iii) Name of the co	<u> </u>	

* Select the appropriate code number given below:

Residence in India

Status

Resident

Non-resident 02

(a) A domestic company in which the public are substantially interested

 (b) A domestic company which is not a company in which the public are substantially interested ** Write Yes/No

12

13

PART - II STATEMENT OF INCOME

A. INCOME FROM HOUSE PROPERTY

If the company has more than one house property, compute the income from each property in a separate sheet (to be attached to the return) and mention the aggregate figure against item no. 6 below. While aggregating, set off the loss, if any, from a property against income from other property(ies) and show the net figure at item no.6.

1.	Address(es) of the property(ies)			_
		-		
			· .	
		,	,	
2.	Annual lettable value/Annual rent received or r	eceivable, whichever is	higher	Rs
3.	Less:Deductions claimed u/s 23		† •	
	(a) Taxes paid to local authority	Rs.Ĵ	 	
3	(b) Deduction for new construction	Rs	<u> </u> '	
*	(c) Total (a+b)		•	Rs
4.	Annual value [2-3(c)]		i	Rs
5.	Less:Deductions claimed u/s 24		1 4	
* <	(a) Repairs and collection of rent [s.24(1)(i)]	Rs	-	
	(b) Insurance premium [s.24(1)(ii)]	Rs		
*سسرة	(c) Annual charge [s.24(1)(iv)]	Rs		
Z	(d) Ground rent [s.24(1)(v)]	Rs	_	
	(e) Interest on borrowed capital [s.24(1)(vi)]	Rs		
	(f) Land revenue [s.24(1)(vii)]	Rs		
	(g) Vacancy allowance [s.24(1)(ix)]	Rs	.	
	(h) Unrealisable rent [s.24(1)(x)]	Rs		
	Total	•		Rs
6.	INCOME CHARGEABLE UNDER THE HEAD	"INCOME FROM		
¥.	HOUSE PROPERTY" (4-5)	,		Rs

B.PROFITS AND GAINS OF BUSINESS OR PROFESSION

In case the company has more than one business or profession, attach separate sheet to the return giving computation for each such business or profession. Show the aggregate figures for the items 3 to 19 in this page. If the company has a business mentioned in section 44AD or section 44AE and opts to show income in accordance with the rates prescribed therein, you need not fill in items 1 and 2 and show the net income against item no.3.

 Net profit/loss as per Profit Adjustments:Indicate addition 	ons and deductions of array	nto well-t-t-	Rs
been adjusted in the Profit	and Loss Account in accorda	nts which have no	ot ,
*	Add		44D.
*	Rs	<u>Deduct</u>	
	Rs	rs.	
	Rs	rs.	
	1\s	Rs.	
	Rs	Rs.	
	Rs Rs	RS.	
-	Rs	RS.	
Net result of adjustments	1\5	rs	
3. Balance after adjustments ((1+7)		Rs
4. Share in profit/loss of firm(s		2)	Rs
5. Interest from the firm(A.Y.1	903 04 opwords)	ა)	Rs
6. Share in profit or loss of UF			Rs
		than	Rs
7. Chargeable income from speculation business)(3+4/9		แสก	Π.
,	0+6)		Rs
Speculation business	ulation business (after a dis-	 -	
8. Net profit/loss from speci	,	stments in accordar	
with ss. 28 to 44D, if neces	,	1 '1 0	Rs
9. Brought forward speculation		t item 8	Rs
Balance speculation profit (8-9)		Rs
11. Total of amounts at items 7 the amount at item 16(i) ar12. Other brought forward loss the income at item 11	nd write only the amount at ite	em 7 here.)	Rs
13. Balance income (11-12)			Rs
14. Brought forward allowance	s adjusted: U/s		Rs
15. INCOME CHARGEABLE		TS AND	
GAINS OF BUSINESS OR			
speculation, if any) (13-14)	,		Rs.
16. Current year's losses rema			
	nount at item 10, if negative)		Rs
	s/profession (the amount at it	tem 13, if negative)	
(11) 54.151 1555 115111 54511165	c.p. o. ooo. y. (a. o almount de li		
Income from businesses refe	rred to in sections 44AD &	44AE	
17. In case the company was			supply of labour for civil const
	give the following information		
(i) Gross receipts	gire and removing amorniation		Rs
	ess shown included in item 3		Rs
(iii) Net profit as a percenta			0/2
18. In case the company own		carriages and was	engaged in the husiness of
	rriages, give the following info		
runing or leasing of such ca	Mo.of months during		Profit shown
No of hoovy goods vahiola	-	WHICH OWNED	FIOHE SHOWII
No. of heavy goods vehicle	<u> </u>		
No. of other goods carriage			

19. Whether the income shown at item no. 17 or 18 is less than the amount prescribed u/s 44AD/44AE?

(a) Income at item no. 17 (s.44AD): Yes / No

(b) Income at item no. 18 (s.44AE): Yes / No

C. CAPITAL GAINS

	pace is not sufficient attach separate sheet a ort term assets	nd fill ti	he aggregate amo . 1	unt\$ at lines 11 and 2	23 to 27. 3
1.	Particulars of assets transferred		•	_	•
	Date of acquisition		-		
	Date of transfer	•			-
	Mode of transfer[See s.2(47)]				
	Full value of consideration		F	Rs	Rs
	Deductions (See s.48)	113		15	r/s
0,		D.	r	n-	Б
	(i) Expenditure incurred in transfer	RS	F	?s	Rs
	(ii) Cost of acquisition	RS	F	?s	Rs
أنست	(iii)Cost of improvement	Rs		Rs	Rs
Ţ.,	Total	Rs	F	Rs	Rs
	Capital gain(5-6)	Rs		₹s	Rs
	Less:exemption u/s 54D/54G	Rs		Rs	Rs
	Balance	Rs	F	Rs	Rs
-10.	Add: Amount deemed to be capital gain u/s	54D/54	₽Ġ ^{ij}		Rs.
	Total short term capital gain(9+10)				Rs
	ng term assets		1	2	3
	Particulars of assets transferred				
13.	Date of acquisition				
	Date of transfer				
15.	Mode of transfer[See s.2(47)]				
	Full value of consideration	Rs.	F	Rs	Rs
<i>⊒</i> 17.	Deductions (See s.48) (upto A.Y. 1992-93)			(0,	110
• •	(i) Expenditure incurred in transfer	Rs	F	Rs	Re
	(ii) Cost of acquisition			νο Θe	Rs
للسمعر	(ni)Cost of improvement	Re		Rs	Rs
	(iv)Deduction u/s 48(1)(b)	D _C	F	Rs	Rs
	Total	NS	F	Rs	Rs
18	Deductions (See s.48) (from A.Y. 1993-94)	r\s	F	Rs	Rs
10.	(i) Expanditure incurred in transfer	Ω-	-		_
· •	(i) Expenditure incurred in transfer	Ks		?s	Rs
e ^f	(ii)Indexed cost of acquisition	Rs	F	₹s	Rs
	(iii)Indexed cost of improvement	1/2		₹s	Rs
	Total	Rs	F	Rs	Rs
	Capital gain(16-17/18)	Rs		₹s	Rs
20	Less:exemption u/s 54D/54E/				
	54G (Attach proof of deposit, if any.)	Rs.	F	Rs	Rs
21.	Balance (19-20)			Rs	Pc
	Add:amount deemed to be capital gain u/s	54D/54	F/54G		Rs
23.	Total long term capital gains(21+22)			Rs	Rs
	construction of the control of the c	173,		15,	Rs
24.	Brought forward loss, if any, adjusted (with s	short te	rm and long term	capital gains)	Rs
25.	INCOME CHARGEABLE UNDER THE HEA	AD "CA	PITAL GAINS"	pital ganio)	110,
	(After first setting off brought forward loss an	nd ther	eafter setting off	current veerle lees	
	on transfer of any asset, if any, with the rema	ainina i	come)	current years 1055	
	(i) SHORT TERM CAPITAL GAINS	anning ii	icome)		_
\	(ii)LONG TERM CAPITAL GAINS				Rs
-26	Current year's capital loss remaining unadjust	عد الممادة			Rs
20.	(i) Short term	stea, if	any		
					Rs
07	(ii)Long term				Rs
Z1.	Information about arisal of capital gains			·	
	<u>Upto 15/6</u> <u>16/6 to 15</u>		16/9 to 15/12	16/12 to 15/3	16/3 to 31/3
	Short term Rs. Rs.		Rs	Rs	Rs
	Long term Rs Rs	_	Rs	Rs	Rs
				,	113

D. INCOME FROM OTHER SOURCES

	(a) Income other	er tha	an from race hor	rses :-				
	(i) Dividend			R	s			
	(ii) Interest			R	S			
		fror	n lotteries, cros	s-word				
	puzzles,			R	s			
	(iv)Rental ir	com	e from machine	ry, plants,				
	buildings			F	ls			
	(v) Others			F	ks			
	Total					Rs		
	(b) Less: Dedu	ction	s u/s 57					
L-1:	(i)Deprecial			F	Rs	-		
تسنج	(ii)Other de		ion		₹s	-		
	Total					Rs	•	
	(c) Net income	[(a)	- (h)]				Rs	
-	2. (a) Income from			•		Rs	_	
, 2 	(a) Moonle hol				-	Rs	_	
	(c) Net income						Rs	
Z .	3. Brought forwar	d los	ss from race hor	rses adjusted v	vith 2(c)		Rs	
			m race horses		= (-)			
					horses,if any, adj	justed with 4		
	6. INCOME CHA	PCF	ARI E LINDER	THE HEAD "	NCOME FROM	OTHER SOURCES		
(from race horse		Rs	
-			remaining unac		1101111200110100	-,		
,	(i) Loss from r			ajusteu, ir urry			Rs	
≠ :	` '		es other than ra	ca horeas				
	(11)1.055 110111 5	ourc	es other than ra	ice noises				
_	F STAT	FM	IENT OF SE	T-OFF OF (CURRENT YE	AR'S LOSS AN	ID BROUG	SHT
	<u>L. 01771</u>	T	FORWARI	HOUSE P	ROPERTY LO	OSS U/S 71/71	4	
	min in Abia and a ad		1 01 (117 () ()	<u> </u>	m any of the follo	owing sources for s	ii aka≪anaina	
	EIII IN THIS SHO-DAN	only	v if the compan	v has loss from			et-on agains	t income from
1	<u>Fill in this sub-pan</u> anv other source. I	only Else.	y if the compan write N.A.	y has loss froi	ii dily or the tone	mig coarese for s	<u>et-oir agains</u>	t income from
<u>:</u> !	any other source. I Amount of loss aris	Else, sing	<u>write N.A.</u> from house prop	perty (see item	A6)	Rs	et-on agains	
<u>:</u> الم و دد	any other source. I Amount of loss aris Amount of loss fro	<u>∃lse,</u> sing m bu	<u>write N.A.</u> from house prop siness (excludir	perty (see item ng speculation	A6) loss) [see item B	Rs 16(ii)] Rs		<u>-</u>
2 3	any other source. I Amount of loss aris Amount of loss fro Amount of loss fro	Else, sing m bu m otl	write N.A. from house prop Isiness (excludin her sources (ex	perty (see item ng speculation cluding loss fro	A6) loss) [see item B om race horses) [Rs 16(ii)] Rs see item D7(ii)] Rs	·	
<u>}</u> - 	any other source. I Amount of loss aris Amount of loss fro Amount of loss fro Amount of loss fro	Else, sing m but m other means of the means	write N.A. from house propusiness (excluding her sources (excludes) buse property br	perty (see item ng speculation cluding loss fro	A6) loss) [see item B om race horses) [from A.Y. 1993-9	Rs 16(ii)] Rs see item D7(ii)] Rs	·	
	any other source. I Amount of loss aris Amount of loss fro Amount of loss fro Amount of loss fro Head/source of	Else, sing m but m otter the second measurement of the second measurement of the second measurement of the second measurement of the second of	write N.A. from house propositions (excluding her sources (excluding property browns of the company of the comp	perty (see iteming speculation cluding loss frought forward House	A6) loss) [see item B om race horses) [from A.Y. 1993-9 Business loss	Rs 16(ii)] Rs see item D7(ii)] Rs 4 and 1994-95 Rs Other sources	 Brought	Current
	any other source. I Amount of loss aris Amount of loss fro Amount of loss fro Amount of loss fro	Else, sing m but m otter the second measurement of the second measurement of the second measurement of the second measurement of the second of	write N.A. from house propusiness (excluding her sources (excludes) buse property br	perty (see iteming speculation cluding loss froought forward	A6) loss) [see item Bom race horses) [from A.Y. 1993-9 Business loss	Rs 16(ii)] Rs see item D7(ii)] Rs 4 and 1994-95 Rs Other sources loss (other than loss from race	·	Current year's income
	any other source. I Amount of loss aris Amount of loss fro Amount of loss fro Amount of loss fro Head/source of	Else, sing m but m otter the second measurement of the second measurement of the second measurement of the second measurement of the second of	write N.A. from house propositions (excluding her sources (excluding property browns of the company of the comp	perty (see item ng speculation cluding loss fro ought forward House property loss of the previous year	A6) loss) [see item Bom race horses) [from A.Y. 1993-9 Business loss (other than speculation loss) of the	Rs 16(ii)] Rs see item D7(ii)] Rs 4 and 1994-95 Rs Other sources loss (other than loss from race horses) of the	Brought forward house	Current year's income remaining
	any other source. I Amount of loss aris Amount of loss fro Amount of loss fro Amount of loss fro Head/source of	Else, sing m but m otter the second measurement of the second measurement of the second measurement of the second measurement of the second of	write N.A. from house propositions (excluding her sources (excluding property browns of the company of the comp	perty (see iteming speculation cluding loss frought forward House property loss of the	A6) loss) [see item Bom race horses) [from A.Y. 1993-9 Business loss (other than speculation loss) of the previous year	Rs 16(ii)] Rs see item D7(ii)] Rs 4 and 1994-95 Rs Other sources loss (other than loss from race horses) of the previous year set	Brought forward house property loss set off	Current year's income
	any other source. I Amount of loss aris Amount of loss fro Amount of loss fro Amount of loss fro Head/source of	Else, sing m but m otter the second measurement of the second measurement of the second measurement of the second measurement of the second of	write N.A. from house propositions (excluding the resources (excluding the resources) for the resources of the revious year*	perty (see iteming speculation cluding loss frought forward House property loss of the previous year set off **	A6) loss) [see item B om race horses) [from A.Y. 1993-9 Business loss (other than speculation loss) of the previous year set off **	Rs 16(ii)] Rs see item D7(ii)] Rs 4 and 1994-95 Rs Other sources loss (other than loss from race horses) of the previous year set off **	Brought forward house property loss set off ** #	Current year's income remaining after set-off
	any other source. I Amount of loss aris Amount of loss fro Amount of loss fro Amount of loss fro Head/source of Income	Else, sing m bu m other m ho	write N.A. from house propositions (excluding her sources (excluding property browns of the company of the comp	perty (see item ng speculation cluding loss fro ought forward House property loss of the previous year	A6) loss) [see item Bom race horses) [from A.Y. 1993-9 Business loss (other than speculation loss) of the previous year	Rs 16(ii)] Rs see item D7(ii)] Rs 4 and 1994-95 Rs Other sources loss (other than loss from race horses) of the previous year set	Brought forward house property loss set off	Current year's income remaining
	any other source. I Amount of loss aris Amount of loss fro Amount of loss fro Amount of loss fro Head/source of Income	Else, sing m bu m otl	write N.A. from house propositions (excluding the resources (excluding the resources) for the resources of the revious year*	perty (see iteming speculation cluding loss frought forward House property loss of the previous year set off **	A6) loss) [see item B om race horses) [from A.Y. 1993-9 Business loss (other than speculation loss) of the previous year set off **	Rs 16(ii)] Rs see item D7(ii)] Rs 4 and 1994-95 Rs Other sources loss (other than loss from race horses) of the previous year set off **	Brought forward house property loss set off ** #	Current year's income remaining after set-off
	any other source. I Amount of loss aris Amount of loss fro Amount of loss fro Amount of loss fro Income Inc	Else, sing m bu m other m ho	write N.A. from house propositions (excluding the resources (excluding the resources) for the resources of the revious year*	perty (see iteming speculation cluding loss frought forward House property loss of the previous year set off **	A6) loss) [see item B om race horses) [from A.Y. 1993-9 Business loss (other than speculation loss) of the previous year set off **	Rs 16(ii)] Rs see item D7(ii)] Rs 4 and 1994-95 Rs Other sources loss (other than loss from race horses) of the previous year set off **	Brought forward house property loss set off ** #	Current year's income remaining after set-off
	any other source. I Amount of loss aris Amount of loss fro Amount of loss fro Amount of loss fro Head/source of Income House property Business (including speculation profit)	Else, sing m bum offm ho	write N.A. from house propositions (excluding the resources (excluding the resources) for the resources of the revious year*	perty (see iteming speculation cluding loss frought forward House property loss of the previous year set off **	A6) loss) [see item B om race horses) [from A.Y. 1993-9 Business loss (other than speculation loss) of the previous year set off **	Rs 16(ii)] Rs see item D7(ii)] Rs 4 and 1994-95 Rs Other sources loss (other than loss from race horses) of the previous year set off **	Brought forward house property loss set off ** #	Current year's income remaining after set-off
	any other source. I Amount of loss aris Amount of loss fro Amount of loss fro Amount of loss fro Income Inc	Else, sing m bu m otl	write N.A. from house propositions (excluding the resources (excluding the resources) for the resources of the revious year*	perty (see iteming speculation cluding loss frought forward House property loss of the previous year set off **	A6) loss) [see item B om race horses) [from A.Y. 1993-9 Business loss (other than speculation loss) of the previous year set off **	Rs 16(ii)] Rs see item D7(ii)] Rs 4 and 1994-95 Rs Other sources loss (other than loss from race horses) of the previous year set off **	Brought forward house property loss set off ** #	Current year's income remaining after set-off
	any other source. I Amount of loss aris Amount of loss fro Amount of loss fro Amount of loss fro Head/source of Income House property Business (including speculation profit) Short term capital gain	Else, sing m bum offm ho	write N.A. from house propositions (excluding the resources (excluding the resources) for the resources of the revious year*	perty (see iteming speculation cluding loss frought forward House property loss of the previous year set off **	A6) loss) [see item B om race horses) [from A.Y. 1993-9 Business loss (other than speculation loss) of the previous year set off **	Rs 16(ii)] Rs see item D7(ii)] Rs 4 and 1994-95 Rs Other sources loss (other than loss from race horses) of the previous year set off **	Brought forward house property loss set off ** #	Current year's income remaining after set-off
	any other source. I Amount of loss aris Amount of loss fro Amount of loss fro Amount of loss fro Head/source of Income House property Business (including speculation profit) Short term capital gain Long term capital	Else, sing m but m ottom hot larger l	write N.A. from house propositions (excluding the resources (excluding the resources) for the resources of the revious year*	perty (see iteming speculation cluding loss frought forward House property loss of the previous year set off **	A6) loss) [see item B om race horses) [from A.Y. 1993-9 Business loss (other than speculation loss) of the previous year set off **	Rs 16(ii)] Rs see item D7(ii)] Rs 4 and 1994-95 Rs Other sources loss (other than loss from race horses) of the previous year set off **	Brought forward house property loss set off ** #	Current year's income remaining after set-off
	any other source. I Amount of loss aris Amount of loss fro Amount of loss fro Amount of loss fro Head/source of Income House property Business (including speculation profit) Short term capital gain	Else, sing m bum ottom hot larger lar	write N.A. from house propositions (excluding the resources (excluding the resources) for the resources of the revious year*	perty (see iteming speculation cluding loss frought forward House property loss of the previous year set off **	A6) loss) [see item B om race horses) [from A.Y. 1993-9 Business loss (other than speculation loss) of the previous year set off **	Rs 16(ii)] Rs see item D7(ii)] Rs 4 and 1994-95 Rs Other sources loss (other than loss from race horses) of the previous year set off **	Brought forward house property loss set off ** #	Current year's income remaining after set-off

- ** Under columns (ii), (iii), (iv) and (v), write the appropriate amount of loss against that head/source of income with which it is set-off.
- # Loss from house property for the current year, if any, is to be set-off before house property loss brought forward from assessment years 1993-94 and 1994-95 is set off. Such brought forward loss can be set off against income of assessment years 1995-96 and 1996-97 only and not thereafter.

F. UNABSORBED LOSSES AND ALLOWANCES BROUGHT FORWARD FROM PRECEDING ASSESSMENT YEARS

	8th	7th	6th	5th	4th	3rd	2nd	1st	Total	Amount
Assessment year							: -1 'i		amount brought	set off against
Date on which return filed							à		forward	current year's income
House property loss										
Speculation business loss										
Other business										***************************************
Business depreciation									*	
Investment allowance										
Capital loss							4			
Any other foss/allowance							:			

^{*} Including allowance prior to 8th year

G. STATEMENT OF LOSSES AND ALLOWANCES TO BE CARRIED FORWARD

Head/source of income	Brought forward loss from preceding year carried forward	Current year's loss carried forward	Brought forward allowance from preceding year carried forward	Current year's allowance carried forward
House property*				
Business (other than speculation business)	,		U/s Rs.	U/s Rs
Speculation business		ŝ	U/s., Rs.	U/s Rs.
Capital gain				
Race horses	,		U/s Rs.	U/s Rs.

^{*}Loss relating to Assessment Years 1993-94 and 1994-95 is only to be carried forward. If the loss is not fully set off against income of assessment year 1995-96, it can be carried forward one more year to assessment year 1996-97.

H. STATEMENT OF TOTAL INCOME

1. IN	ICOME FROM	HOUSE PRO	PERTY [item A6 or, as the	ne case may bę,E1(vi)]	Rs	
2. PF	ROFITS AND	GAINS OF BU	SINESS OR PROFESSI	ON	Rs	
[(item B15 or, a	as the case ma	y be, E2(vi)]	,		
3. C/	APITAL GAIN	S: SHORT TER	RM [item C(25)(i) or, as the	he case may be, E3(vi)]	Rs	
			M [item C25(ii) or, as the		Rs	
			RCES [item D6 or, as the	e case may be, E5(vi)]	Rs	·
		- INCOME (To		:	Rs	
~6. Le ₹	ss: Deductio	ns under Chap	ter VI-A			
				i i		
4	Section	Code	Amount(Rs.)			
尺	80G	242				
7	80GGA	248	· · · · · · · · · · · · · · · · · · ·			
	80HH*	244				
	80HHA**	245	West of the second seco			
° ~	80HHB*	246				
	80HHC*	247				
	80HHD*	255				,
	80HHE*	291				
⊷.	801*	251				
	801A*	292				
المسادية	80J	254				
1	80JJ	253				
	80M ·	289				
	800	296	Ů.			
	80Q	297				
	Total				Rs	
7 7/			ate as prescribed under	the section.		
_	OTAL INCOM	• •	•		Rs	•
	OTAL INCOM		off to the nearest multiple	e of ten rupees)	Rs	
	ores	Lacs	<u>Thousands</u>	<u>Hundreds</u>	<u>Tens</u>	
<u>ー</u> シ			<u></u>	1.101101003	1 6113	
10. I nc	ome included	in total income	e for rate purposes under	Chapter VII	Rs	
11. NE	T AGRICULT	URAL INCOME	E FOR RATE PURPOSE	S		

PART - III STATEMENT OF TAXES

1	Tax on income s	ubject to special	rates of tax					
	Under section	Amount of in	ncome(Rs.)	Tax rate	Amour	t of tax		
		•	•					
				•				
	Aggregate of inc			tax				
4	Aggregate of tax							
	Income subject t			educed by amount	t at 2)			
	. Tax on such inco		ites	ety.				
	. Tax on total inco	.,						
, in .	Tax and surchar	- · •						
	Relief under sec							
	Balance amount			/T 0 0	()3	Ks		
10.	Tax deducted/co		•		` /-			
	<u>Under section</u>		of certificates		mount			
	(a)						•	
	(b)							
	(c)		• • • • • • • • • • • • • • • • • • • •					
. Later	(d)		•••••					
	(e)	••.	• • • • • • • • • • • • • • • • • • • •					
	(f)	•••						
	(g)	•••		Ks				
	Total					Rs		
11	Advance tax paid	d (attach challan	e)			113		
		Amount (Rs.)	Date	Nam	e of bank		Branch	
	Upto 15/6	Amount (NS.)	Date	ivaiii	e or park		Dianth	\neg
<u> </u>	, · · —							4
	16/6 to 15/9							4
~~	±16/9 to 15/12							
	16/12 to 15/3							
	16/3 to 31/3	•						
	Total							
12.	(a) Add: Interest	for -						
٠	• •	of return (s.234A	()	Rs.				
	- · · · · · · · · · · · · · · · · · · ·	payment of adva	•					
		of advance tax(
·	√(b)Total interest	•	•					
	TOTAL TAX AN)-11+12)				
	Self-assessment							
	Other prepaid tax							
	Net tax/interest p		•	, ,				
	Refund due	•						
		due, please giv	e the followina	particulars regard	ling the bank		the company on w	/hicl
	the refund chequ	ie will be issued.	y = 22 2 2 2 2 2 2 2 2 2 2 2 2 2 2 2 2 2	,	.5 5	. 2000111 01	o company on w	
	Name of the ban			ne branch		Account	numher	



return.)

PART - IV INFORMATION RELEVANT TO BUSINESS OR PROFESSION

1.	Name in which business	s/profession	on is carried on	·			·.
2.	Name(s) and address(es	s) of bran	ch(es)		:		
7	- 👡						
3.	Nature of business or pr	ofession		<u> </u>	<u>-</u>	· · ·	
4.	Method of accounting (N	/lercantile		2			
-	Method of stock valuation	on		. 			
6.	Particulars of the Manag	ging Direc	tor, Principal Office	er, Secretary	and whol	e time Directors	of the company:
	Names		Designation		dential A		Permanent account number / GIR number
1							
					<u>;</u>		
~	· .				İ	:	
ا _ 7 _	Deductions claimed und	er Chapte	er IV			1	
	, u/s	Code	Amount(Rs.)	u/s	Code	Amount(Rs.)	· ·
)	32(1)	430		35CCA	440		
	32(2)	432		35CCB	441		
	32A	433		36(1)(vii)	445		
	33AB	434		36(1)(viia)	444		
	33AC	458		36(1)(viii)	451		
	35(1)	435		37(2)	447		
	35(2AA)	436		37(3)	448		
\ <u>`</u>	35AC	439			i		
9.	In case the accounts of 44AB, have you furnished If yes, date of furnishing (If the audit report has	ed the audit the audit	dit report before fur report	nishing this r	eturn ?		roture and a co
	furnishing the original. I	f the auc	lit report has not h	neen furnishe	, allaçıı d parlipr	attach a copy of	of the senest with

Note: This return will be considered defective if you do not attach the documents referred to in clauses (bb), (d),(e) and (f) of the Explanation to section 139(9).

PART - V INCOME CLAIMED EXEMPT

mount (Rs.)	Exempt under section		
	•		
	inount (NS.)		

PART - VI

LIST OF DOCUMENTS/STATEMENTS ATTACHED

SI.No.	Nature of document/statement	Û	SI.No.	Nature of document/statement	
:					
				·	

VERIFICATION

1	f,(name in full and block letters) *son/daughter of				
	(name of father) being the				
نت	(name of the company)				
;	solemnly declare that to the best of my knowledge and belief the information given in this return of income of				
	(name of				
the company) solemnly declare that to the best of my knowledge and belief the information given in this return and					
1	the annexures and statements accompanying it is correct and complete and that the amount of total income and				
. (other particulars shown therein are truly stated and relate to the previous year(s) relevant to the assessment year				
	10 10				

- * I further solemnly declare that during the said previous year -
 - (a) no other income accrued or arose to or was received by the company from any asset held in the name of the company or in the name of any other person;
 - (b) there is no other income, including income of any other person, in respect of which the company is chargeable to tax under the Income-tax Act, 1961.
- *I further solemnly declare that during the said previous year(s) -
 - (a) no other income accrued or arose to or was received by the person in respect of whose total income the company is assessable from any asset held in the name of the person in respect of whose total income the company is assessable or in the name of any other person;
 - (b) there is no other income including income of any other person in respect of whose total income the comapny is assessable, is chargeable to tax under the Income-tax Act, 1961.

Place

**(Name and signature)

* Strike out whichever is not applicable

Before signing the declaration, the signatory should satisfy himself that this return and the accompanying annexures and statements are correct and complete in all respects. Any person making a false statement in the return or the accompanying annexures or statements shall be liable to prosecution under section 277 of the Income-tax Act, 1961 and on conviction be punishable under that section with rigorous imprisonment and with fine.

No. 9876

(DR. PRABODH SETH)

Bradoch Sem

F. No. 142/46/95_TPL

UNDER SECRETARY TO THE GOVT. OF INDIA